

ITEM NO.3

COURT NO.5

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 22137/2024

(Arising out of impugned final judgment and order dated 03-07-2023 in BA No. 1178/2023 passed by the High Court Of Delhi At New Delhi)

VIJAY NAIR

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

Date : 12-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Vikram Chaudhary, Sr. Adv.
Mr. Rajat Bhardwaj, AOR
Mohd. Irshad, Adv.
Mr. Kaustabh Khanna, Adv.
Mr. Amit Bhandari, Adv.
Arveen Shekhar, Adv.
Ms. Muskaan Khanna, Adv.

For Respondent(s) Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Arkaj Kumar, Adv.
Ms. Aakriti Mishra, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard Dr. Abhishek Manu Singhvi together with Mr. Vikram Chaudhary, learned Senior Counsel appearing for the petitioner.

2. They point out that the petitioner is in custody for nearly two years since he was arrested on 27.09.2022, initially by the CBI and since then he is kept in continuous custody by the Directorate

of Enforcement. It is then pointed out that in the ED matter one prosecution complaint and 8 supplementary complaints have since been filed by the ED. Moreover, going by the trends, more supplementary complaints from the side of the ED is not unlikely.

3. The Senior counsel would rely on the recent judgment of this Court rendered on 9.8.2024 in Criminal Appeal @ SLP (CrI.) No.8781/2024, wherein co-accused (Manish Sisodia) was granted bail. In granting bail, the court took into consideration that the said co-accused is incarcerated for around 17 months and the Trial is yet to begin. It is also pointed out that 40 persons have been arrayed as accused in the proceedings with 9 complaints and 350 witnesses are expected to be examined.

4. With the above projection, the learned counsel submits that the petitioner should not be further detained and he deserves the benefit of bail.

5. Issue notice, returnable on 27.8.2024.

6. Dasti notice on the Standing Counsel through Central Agency Section, in addition.

(DEEPAK JOSHI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR